

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 613
IB-448/PB/2017

CA/1286/2020, IA/530/2021, IA/3544/2021, IA/344/2022,
IA/1726/2022, IA/4579/2022, IA/1967/2023, IA/2571/2023,
IA/1210/2024

IN THE MATTER OF:

Mr. Rajendra Kumar Saxena

...PETITIONER

Vs

M/s. Earth Gracia Buildcon Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 03.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Mr. Nikhil Jha and Mr. Raghav Tiwari, Advs. in IA 2571 of 2023. Adv. Raj Shekhar, Adv Mrutunjay Mishra, Adv Nandlal Singh in IA/1210/2024. Advs Parth Shekhar, Ms. Shefali Sethi, Mr. Himanshu Adv in IA. 1967/2023

For the RP

:Adv. Saurabh Kalia, Adv. Aastha Agarwal.

For the GNIDA

:Mr. UN Singh Adv

For the Respondent/Corporate Debtor

:Adv. Deep Bisht for Respondent No. 5 in I.A. 3544/ 2021

ORDER

IA/530/2021, IA/344/2022, IA/4579/2022, IA/1967/2023,
IA/2571/2023 & IA/1210/2024

These are the applications filed by the Home Buyers for condonation of delay. Ld. Counsel on behalf of the RP sought time to file the composite

affidavit in respect of claim filed by the Applicant. Time prayed for is granted.

List the matter on **31.05.2024**.

CA/1286/2020, IA/3544/2021 & IA/1726/2022

List these IAs on **31.05.2024**.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Mahendra Khandelwal)
Member (J)**